

RATIFIED

Minutes of M.No.18/10 held on 04.08.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 18/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 held on 04.08.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
6.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:15/8/80-ALC2/2008	Party Name:ARJUN TECHNOLOGIES (INDIA) LTD,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00296/AM09/	RLA File :04/24/040/00410/AM07/	Lic.No/Date:0410087487 09.02.2007	Defer date: 29.09.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 29.09.2009.			

2	Case No.:56/6/80-ALC2/2008	Party Name:DOSHION LTD.	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00246/AM09/	RLA File :08/24/040/00232/AM07/	Lic.No/Date:0810063592 13.03.2007	Defer date: 29.09.2009
	Decision :The representative of DIPP present in the meeting informed the committee that as per firm's letter dated 16.02.2009, total net export weight is 11342 Kgs. and total gross export weight is 13673 Kgs. Firm has further stated that all import items have been imported on net to net basis without any wastage. However, weight of import items at S.No.9 (Stainless Steel Pipes / Tubes) and at S.No.14 (UPVC Pipe) is 1400 MT and 360 MT respectively. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm under intimation to RA and to re-list the case on 29.09.2009: - 1. Clarify as to how no wastage has been claimed on the import items when the weight of only two import items at Sl. Nos. 9 & 14 is 1760 MT. 2. Give details of export products at S.Nos. 3, 4 & 5 and 3. Submit information in respect of S.No. 4, 5 & 11 of Standard Deficiency Format, export product-wise.			

	Case No.:1/10/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:18/80-ALC2/2009	Status:Case deferred
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3			04.08.2009	
	HQ File :01/80/050/00301/AM09/	RLA File :04/24/040/00223/AM08/	Lic.No/Date:0410091098 18.09.2007	Defer date: 29.09.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 29.09.2009.			

4	Case No.:47/28/80-ALC2/2007	Party Name:GEECY ENGINEERING PRIVATE LIMITED.,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case approved
	HQ File :01/80/050/00447/AM08/	RLA File :03/94/040/00617/AM08/	Lic.No/Date:0310443471 18.09.2007	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weight of 32 MT may be specified with the quantity of export product. 2. Quantity of import item at S.No.1 may be allowed as 20 Nos. (5579 Kgs.) on net to net basis. 3. Description of import item at S.No. 2 may be modified as "SS Tubes / Pipes 19.05 MM OD x 2.11 MM thk. x 6100 MM long". 4. Quantity of import item at S.No. 2 may be allowed as 14396 mtrs. (12956 Kgs.) on net to net basis. 5. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

5	Case No.:28/30/81-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/81/050/00362/AM08/	RLA File :05/24/040/00559/AM08/	Lic.No/Date:0510210503 15.10.2007	Defer date: 18.08.2009
	Decision : The representative of the DHI informed the Committee that they have finalized their comments and will be communicated to DGFT shortly. The Committee, therefore, decided to defer the consideration for a short period and to relist the case on 18.08.2009.			

6	Case No.:3/51/83-ALC1/2007	Party Name:SCHENCK PROCESS INDIA LTD.	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/83/050/02037/AM08/	RLA File :05/24/040/00623/AM08/	Lic.No/Date:0510212444 23.11.2007	Defer date: 29.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 29.09.2009.			

	Case No.:63/12/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS	Meet No/Date:18/80-ALC2/2009	Status:Case deferred
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7		LIMITED	04.08.2009	
	HQ File :01/80/050/00429/AM09/	RLA File :09/24/040/00353/AM08/	Lic.No/Date:0910032441 20.12.2007	Defer date: 29.09.2009
	Decision :The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 29.09.2009.			

8	Case No.:3/2/85-ALC3/2008	Party Name:MAHATI ELECTRICS	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case rejected
	HQ File :01/85/050/00003/AM09/	RLA File :31/24/040/00304/AM08/	Lic.No/Date:3110032429 23.01.2008	
	Decision : The Committee observed that the ratification could not be made on time as the case was attached electronically in different NC due to wrong ITC (HS) code mentioned by the firm. The applicant has also claimed 10% wastage in their application therefore their reply that the authorization was issued on net-to-net basis is not acceptable. RA also has not informed that authorization is issued under GN-4 for the engineering products. The Committee, therefore, decided to reject the case on the ground that the firm did not furnish specific reply to the queries raised in this office letter and subsequent reminder in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

9	Case No.:5/2/85-ALC3/2008	Party Name:MAHATI ELECTRICS	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case rejected
	HQ File :01/85/050/00005/AM09/	RLA File :31/24/040/00308/AM08/	Lic.No/Date:3110032430 23.01.2008	
	Decision : The Committee observed that the ratification could not be made on time as the case was attached electronically in different NC due to wrong ITC (HS) code mentioned by the firm. The applicant has also claimed 10% wastage in their application therefore their reply that the authorization was issued on net-to-net basis is not acceptable. RA also has not informed that authorization is issued under GN-4 for the engineering products. The Committee, therefore, decided to reject the case on the ground that the firm did not furnish specific reply to the queries raised in this office letter and subsequent reminder in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

10	Case No.:4/2/85-ALC3/2008	Party Name:MAHATI ELECTRICS	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case rejected
	HQ File :01/85/050/00004/AM09/	RLA File :31/24/040/00340/AM08/	Lic.No/Date:3110032470 24.01.2008	
	Decision : The Committee observed that the ratification could not be made on time as the case was attached electronically in different NC due to wrong ITC (HS) code mentioned by the firm. The applicant has also claimed 10% wastage in their application therefore their reply that the authorization was issued on net-to-net basis is not acceptable. RA also has not informed that authorization is issued under GN-4 for the engineering products. The Committee, therefore, decided to reject the case on the ground that the firm did not furnish specific reply to the queries raised in this office letter and subsequent reminder in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

11	Case No.:101/24/80-ALC2/2008	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case rejected
	HQ File :01/80/050/00977/AM09/	RLA File :03/95/040/01062/AM08/	Lic.No/Date:0310459253 25.01.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

12	Case No.:87/18/80-ALC2/2008	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00756/AM09/	RLA File :03/94/040/01305/AM07/	Lic.No/Date:0310462020 21.02.2008	Defer date: 29.09.2009
	Decision : The representative of the M/o Steel informed the Committee that the case was under their study and they will finalize their comments shortly. Since, the case is quite old, the Committee urged the representative of MOS to give comments immediately. The case may be re-listed on 29.09.2009.			

13	Case No.:42/24/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00918/AM09/	RLA File :05/24/040/00940/AM08/	Lic.No/Date:0510217768 12.03.2008	Defer date: 29.09.2009
	Decision : The representative of DHI informed the Committee that they have not received the firm's reply. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 29.09.2009.			

14	Case No.:119/24/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00995/AM09/	RLA File :05/24/040/00941/AM08/	Lic.No/Date:0510217932 14.03.2008	Defer date: 29.09.2009
	Decision : The committee noted that further DL already issued to the firm based on the DC(MSME) comments dt. 23/07/09 and firm's reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 29.09.2009.			

15	Case No.:1/39/80-ALC2/2008	Party Name:NEPTUNE INDUSTRIES LTD.	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01554/AM09/	RLA File :08/24/040/00263/AM08/	Lic.No/Date:0810070858 24.03.2008	Defer date: 29.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 22.09.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 29.09.2009.			

	Case No.:73/12/80-ALC2/2008	Party Name:JKM DAE RIM AUTOMOTIVE LIMITED.,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case rejected
	HQ File :01/80/050/00439/AM09/	RLA File :07/24/040/00535/AM08/	Lic.No/Date:0710056578	

16		25.03.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.		
	The RLA may take necessary action accordingly.		

17	Case No.:129/16/80-ALC2/2008	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case approved
	HQ File :01/80/050/00652/AM09/	RLA File :05/24/040/00991/AM08/	Lic.No/Date:0510219004 04.04.2008	
	Decision : The representative of the DC(MSME) discussed the case with Chairman NC-I on 03.08.2009 as he would not be able to attend the NC meeting due some unavoidable work and suggested that the imported item can be allowed as per 1.05 kg./kg. basis. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per DC(MSME) recommendation as under:- 1. Quantity of import item may be allowed as 1.05kg./kg. content in the export product. 2. Net weight of export items at Sl.No. 1,2 & 3 may be specified as 485.76 kg., 485.76 kg. & 200 kg. respectively. The Regional Authority may take necessary action accordingly.			

18	Case No.:131/16/80-ALC2/2008	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case approved
	HQ File :01/80/050/00654/AM09/	RLA File :05/24/040/00993/AM08/	Lic.No/Date:0510219001 04.04.2008	
	Decision : The representative of the DC(MSME) discussed the case with Chairman NC-I on 03.08.2009 as he would not be able to attend the NC meeting due some unavoidable work and suggested that the imported item can be allowed as per 1.05 kg./kg. basis. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per DC(MSME) recommendation as under:- 1. Quantity of import item may be allowed as 1.05kg./kg. content in the export product. 2. Net weight of export items at Sl.No. 1,2 & 3 may be specified as 3238.35 kg., 3238.35 kg. & 1333.37 kg. respectively. The Regional Authority may take necessary action accordingly.			

19	Case No.:25/24/80-ALC2/2008	Party Name:TEXMACO LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00901/AM09/	RLA File :02/24/040/00337/AM08/	Lic.No/Date:0210111218 09.04.2008	Defer date: 29.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 29.09.2009.			

	Case No.:28/24/80-ALC2/2008	Party Name:TIL LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00904/AM09/	RLA File :02/24/040/00014/AM09/	Lic.No/Date:0210111784	Defer date:

20			25.04.2008	29.09.2009
	Decision : The Committee noted that firm has furnished their reply and case was under study with DIPP. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.			

21	Case No.:8/39/80-ALC2/2008	Party Name:KENNAMETAL INDIA LTD	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01561/AM09/	RLA File :07/24/040/00797/AM08/	Lic.No/Date:0710057214 30.04.2008	Defer date: 29.09.2009
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 29.09.2009.			

22	Case No.:18/8/80-ALC2/2008	Party Name:ERBATECH MACHINERY P LTD	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00299/AM09/	RLA File :32/24/040/00006/AM09/	Lic.No/Date:3210037776 06.05.2008	Defer date: 29.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 29.09.2009.			

23	Case No.:96/24/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00972/AM09/	RLA File :34/24/040/00030/AM09/	Lic.No/Date:3410021368 09.05.2008	Defer date: 29.09.2009
	Decision : The committee noted that DL already issued to the firm based on the DHI comments dt. 07.07.2009 and firm's reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 29.09.2009.			

24	Case No.:98/24/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00974/AM09/	RLA File :34/24/040/00252/AM08/	Lic.No/Date:3410021362 09.05.2008	Defer date: 29.09.2009
	Decision : The representative of DHI informed the Committee that the complete papers of the case are not readily available with him. The Committee therefore handed-over the case file to the technical authority for detailed examination and submission of comments. The case may be re-listed on 29.09.2009.			

	Case No.:56/24/80-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case approved
	HQ File :01/80/050/00932/AM09/	RLA File :03/95/040/00178/AM09/	Lic.No/Date:0310472141 27.05.2008	

25	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-		
	1. The description of export product may be modified as under: “ Carbon Steel Submerged Arc Welded Pipes with Corrosion & Concrete Coating, size OD: 356.6 mm , CTE Thickness 6 mm, CWC Thickness 30 mm- 17812.2 Mtrs. CWC Thickness 60 mm- 20 239.8 Mtrs CWC Thickness 85 mm- 34660.2 Mtrs Quantities of import items may be allowed as under: a) Quantity of import item at Sl.No. 1 viz. Synthetic primer be allowed as 7598 Litres. b) Quantity of import item at Sl.No. 2 viz. CTE may be allowed as 632 MT c) Quantity of import item at Sl.No. 3 viz. Inner Wrap may be allowed as 152921 Sq. Mtrs. d) Quantity of import item at Sl.No. 4 viz. Outer Wrap may be allowed as 76461 Sq. Mtrs.. e) Quantity of import item at Sl.No. 5 viz. Welded Wiremesh may be allowed as 154374 Sq. Mtrs. f) Quantity of import item at Sl.No. 6 viz. Steel Grit may be allowed as applied for i.e. 8 MT.. g) Quantity of import item at Sl.No. 7 viz. Cement may be allowed as 3764 MT The Regional Authority may take necessary action accordingly.		

26	Case No.:52/24/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case approved
	HQ File :01/80/050/00928/AM09/	RLA File :03/95/040/00150/AM09/	Lic.No/Date:0310472298 28.05.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(116)/09-TSW(B)/281 dated 29.06.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

27	Case No.:104/24/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00980/AM09/	RLA File :03/94/040/00189/AM09/	Lic.No/Date:0310472348 29.05.2008	Defer date: 29.09.2009
	Decision : The representative of the DIPP informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.			

28	Case No.:47/24/80-ALC2/2008	Party Name:GUMMI METALL TECHNIK (INDIA)PVT.LTD.	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00923/AM09/	RLA File :07/24/040/00092/AM09/	Lic.No/Date:0710057665 02.06.2008	Defer date: 29.09.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.			

29	Case No.:63/24/80-ALC2/2008	Party Name:EVERGREEN TECHNOLOGIES PVT LTD	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00939/AM09/	RLA File :03/94/040/00171/AM09/	Lic.No/Date:0310473669 09.06.2008	Defer date: 29.09.2009
	Decision : The Committee noted that firm has furnished their reply and case was under study with DIPP. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.			

30	Case No.:28/16/80-ALC2/2008	Party Name:HORIZON INDUSTRIAL PRODUCTS PVT. LTD.,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00551/AM09/	RLA File :05/24/040/00217/AM09/	Lic.No/Date:0510222895 26.06.2008	Defer date: 29.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 22.09.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 29.09.2009.			

31	Case No.:41/16/80-ALC2/2008	Party Name:L D FABRICATORS PVT.LTD,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00564/AM09/	RLA File :07/24/040/00128/AM09/	Lic.No/Date:0710058224 30.06.2008	Defer date: 29.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 22.09.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 29.09.2009.			

32	Case No.:47/16/80-ALC2/2008	Party Name:AQUASUB ENGINEERING	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00570/AM09/	RLA File :32/24/040/00014/AM09/	Lic.No/Date:3210038146 01.07.2008	Defer date: 29.09.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 29.09.2009.:- 1. Quantity of each export product as given in Annexure I of firm's letter dated 22.4.2009 in nos.			

33	Case No.:48/16/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00571/AM09/	RLA File :09/24/040/00127/AM09/	Lic.No/Date:0910034488 01.07.2008	Defer date: 29.09.2009
	Decision : The representative of DHI informed the Committee that the complete papers of the case are not readily available with him. The Committee therefore handed-over the case file to the technical authority for detailed examination and submission of comments. The case may be re-listed on 29.09.2009.			

34	Case No.:32/18/80-ALC2/2008	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case transferred
	HQ File :01/80/050/00701/AM09/	RLA File :03/95/040/00293/AM09/	Lic.No/Date:0310478002 09.07.2008	
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. Chemical composition of export product indicating the content of each import item therein has not been shown in the firm's reply. The Committee however decided to transfer the case to DES-II Section as desired by them as the export product falls under the jurisdiction of NC-II.			

35	Case No.:8/18/84-ALC3/2008	Party Name:RADIANT INDUSTRIES (PP. VIJAY V. JADHAV)	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case rejected
	HQ File :01/84/050/00229/AM09/	RLA File :31/24/040/00108/AM09/	Lic.No/Date:3110034521 23.07.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

36	Case No.:66/24/80-ALC2/2008	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00942/AM09/	RLA File :34/24/040/00090/AM09/	Lic.No/Date:3410022116 21.08.2008	Defer date: 29.09.2009
	Decision : The Committee noted that firm has furnished their reply and case was under study with DHI. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.			

37	Case No.:73/24/80-ALC2/2008	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00949/AM09/	RLA File :07/24/040/00237/AM09/	Lic.No/Date:0710059270 21.08.2008	Defer date: 29.09.2009
	Decision : The Committee observed that the comments called for from SCOMET Division (Export Policy) regarding requirement of export authorization in case of deemed export are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 29.09.2009.			

38	Case No.:75/24/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00951/AM09/	RLA File :03/95/040/00468/AM09/	Lic.No/Date:0310483368 22.08.2008	Defer date: 29.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 29.09.2009.			

39	Case No.:85/24/80-ALC2/2008	Party Name:CRISTOPIA ENERGY SYSTEMS(I) PVT.LTD.,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00961/AM09/	RLA File :11/24/040/00026/AM09/	Lic.No/Date:1110018228 25.08.2008	Defer date: 29.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 22.09.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 29.09.2009.			

40	Case No.:86/24/80-ALC2/2008	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case approved
	HQ File :01/80/050/00962/AM09/	RLA File :08/24/040/00113/AM09/	Lic.No/Date:0810074246 26.08.2008	
	Decision : The M/o Steel furnished written comments in this case vide their U.O. No.2(13)/2006-TW Vol. IV dated 30.06.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of MOS letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

41	Case No.:115/24/80-ALC2/2008	Party Name:JHAGADIA COPPER LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case approved
	HQ File :01/80/050/00991/AM09/	RLA File :34/24/040/00105/AM09/	Lic.No/Date:3410022188 28.08.2008	
	Decision : The DC(MSME) furnished written comments in this case vide their U.O. No. 309(284)/2008-ME dated 04.08.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DC(MSME) letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

42	Case No.:95/24/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00971/AM09/	RLA File :05/24/040/00337/AM09/	Lic.No/Date:0510226413 28.08.2008	Defer date: 29.09.2009
	Decision : The Committee noted that firm has furnished their reply and case was under study with DHI. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.			

43	Case No.:129/24/80-ALC2/2008	Party Name:JAYDEEP INDUSTRIES	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case approved
	HQ File :01/80/050/01005/AM09/	RLA File :52/24/040/00014/AM09/	Lic.No/Date:5210024198 29.08.2008	
	Decision : The DC(MSME) furnished written comments in this case vide their U.O. No 30(11)2008-ME dated 02.07.2009. The Committee, after			

43	Decision : The DC(MSME) furnished written comments in this case vide their O.O. No.34/1/2008 dated 02.07.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DC(MSME) letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.		
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44	Case No.:131/24/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01007/AM09/	RLA File :03/95/040/00496/AM09/	Lic.No/Date:0310484775 01.09.2008	Defer date: 29.09.2009
	Decision :The representative of the DHI informed the Committee that they received the firm's reply and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.			

45	Case No.:133/24/80-ALC2/2008	Party Name:MIVEN MAYFRAN CONVEYORS PVT. LTD.,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01009/AM09/	RLA File :07/24/040/00256/AM09/	Lic.No/Date:0710059499 01.09.2008	Defer date: 29.09.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.			

46	Case No.:24/39/80-ALC2/2008	Party Name:SURAJ INDUSTRIES	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01577/AM09/	RLA File :30/24/040/00005/AM09/	Lic.No/Date:3010057794 02.09.2008	Defer date: 29.09.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.			

47	Case No.:4/39/80-ALC2/2008	Party Name:TEKSONS LTD	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01557/AM09/	RLA File :03/95/040/01217/AM08/	Lic.No/Date:0310488911 03.10.2008	Defer date: 29.09.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.			

48	Case No.:1/32/80-ALC2/2008	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01181/AM09/	RLA File :34/24/040/00134/AM09/	Lic.No/Date:3410022519 14.10.2008	Defer date: 29.09.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The			

	Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.		
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49	Case No.:11/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01191/AM09/	RLA File :09/24/040/00280/AM09/	Lic.No/Date:0910035658 16.10.2008	Defer date: 29.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 22.09.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 29.09.2009.			

50	Case No.:8/32/80-ALC2/2008	Party Name:GUMMI METALL TECHNIK (INDIA)PVT.LTD.	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01188/AM09/	RLA File :07/24/040/00395/AM09/	Lic.No/Date:0710060465 16.10.2008	Defer date: 29.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 29.09.2009.			

51	Case No.:9/32/80-ALC2/2008	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01189/AM09/	RLA File :04/24/040/00172/AM09/	Lic.No/Date:0410099219 16.10.2008	Defer date: 29.09.2009
	Decision : The Committee noted that firm has furnished their reply and case was under study with DHI. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.			

52	Case No.:18/32/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01198/AM09/	RLA File :03/94/040/00698/AM09/	Lic.No/Date:0310491045 20.10.2008	Defer date: 29.09.2009
	Decision : The Committee noted that firm has furnished their reply and case was under study with DIPP. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.			

53	Case No.:21/32/80-ALC2/2008	Party Name:STARION INDIA PLTD	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01201/AM09/	RLA File :31/24/040/00190/AM09/	Lic.No/Date:3110035836 20.10.2008	Defer date: 29.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 22.09.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 29.09.2009.			

	Case No.:41/32/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
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54	HQ File :01/80/050/01221/AM09/	RLA File :03/95/040/00655/AM09/	Lic.No/Date:0310491632 23.10.2008	Defer date: 29.09.2009
	Decision : The representative of DIPP informed the Committee that they have not received the firm's reply. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 29.09.2009.			

55	Case No.:44/32/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01224/AM09/	RLA File :05/24/040/00339/AM09/	Lic.No/Date:0510229888 23.10.2008	Defer date: 18.08.2009
Decision : The representative of the DHI informed the Committee that they have finalized their comments and will be communicated to DGFT shortly. The Committee, therefore, decided to defer the consideration for a short period and to relist the case on 18.08.2009.				

56	Case No.:45/32/80-ALC2/2008	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01225/AM09/	RLA File :04/24/040/00170/AM09/	Lic.No/Date:0410099440 23.10.2008	Defer date: 29.09.2009
Decision : The representative of DIPP informed the Committee that they have not received the firm's reply. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 29.09.2009.				

57	Case No.:46/32/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01226/AM09/	RLA File :07/24/040/00420/AM09/	Lic.No/Date:0710060659 23.10.2008	Defer date: 29.09.2009
Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.				

58	Case No.:60/32/80-ALC2/2008	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01240/AM09/	RLA File :05/24/040/00477/AM09/	Lic.No/Date:0510230022 27.10.2008	Defer date: 29.09.2009
Decision : The Committee observed that the comments called for from Shri S.K. Sharma, DD(Chem), DC(MSME) are yet to be received. The Committee, therefore, decided to issue a D.O. reminder from DDG to expedite their comments. The case may be re-listed on 29.09.2009.				

59	Case No.:6/38/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01505/AM09/	RLA File :09/24/040/00324/AM09/	Lic.No/Date:0910036139 01.12.2008	Defer date: 29.09.2009
Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.				

60	Case No.:14/39/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01567/AM09/	RLA File :04/24/040/00183/AM09/	Lic.No/Date:0410100820 15.12.2008	Defer date: 29.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 22.09.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 29.09.2009.			

61	Case No.:15/39/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01568/AM09/	RLA File :05/24/040/00586/AM09/	Lic.No/Date:0510232526 15.12.2008	Defer date: 18.08.2009
	Decision : The representative of the DHI informed the Committee that they have finalized their comments and will be communicated to DGFT shortly. The Committee, therefore, decided to defer the consideration for a short period and to relist the case on 18.08.2009.			

62	Case No.:20/39/80-ALC2/2008	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01573/AM09/	RLA File :34/24/040/00169/AM09/	Lic.No/Date:3410022901 15.12.2008	Defer date: 29.09.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.			

63	Case No.:21/39/80-ALC2/2008	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01574/AM09/	RLA File :31/24/040/00230/AM09/	Lic.No/Date:3110036420 15.12.2008	Defer date: 29.09.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009: - 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format export product wise. 2. Use of each export product. 3. Use of each import item. 4. Bellows appear both in export item and import item. It is shown as spares in list of imports. The firm may give clarification. 5. Manufacturing activity involved in each item of import. 6. Gross weight and net weight of each item of import.			

	Case No.:18/40/80-ALC2/2008	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case approved
	HQ File :01/80/050/01622/AM09/	RLA File :53/24/040/00008/AM09/	Lic.No/Date:5310007118 15.12.2008	

64			16.12.2008	
	Decision : The C&PC furnished written comments in this case vide their letter No.46011/21/2009-PC.II dated 12.5.09. The Committee deliberated upon the comments of C&PC and decided to ratify the norms in respect of the subject advance authorization as under:- 1. Quantity of import item No.1 may be allowed with 5% wastage. 2. Quantity of import item Nos.2 & 4 may be allowed on net-to-net basis. 3. Quantity of rest of the import items may be allowed as per written comments of C&PC referred to above (copy enclosed). The Regional Authority may take necessary action accordingly.			

65	Case No.:27/39/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01580/AM09/	RLA File :09/24/040/00351/AM09/	Lic.No/Date:0910036322 16.12.2008	Defer date: 29.09.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.			

66	Case No.:37/39/80-ALC2/2008	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01590/AM09/	RLA File :05/24/040/00612/AM09/	Lic.No/Date:0510232794 17.12.2008	Defer date: 29.09.2009
	Decision : The Committee noted that firm has furnished their reply wherein they informed that their product is covered under SION C-837. The committee observed that the export product is not covered under SION C-837 as stated by the firm. However, the Committee handed-over the firm's reply to the DHI for examination and submission of comments. The case may be re-listed on 29.09.2009.			

67	Case No.:50/39/80-ALC2/2008	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case rejected
	HQ File :01/80/050/01603/AM09/	RLA File :03/95/040/00793/AM09/	Lic.No/Date:0310498704 18.12.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

68	Case No.:1/40/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01605/AM09/	RLA File :07/24/040/00511/AM09/	Lic.No/Date:0710061857 22.12.2008	Defer date: 29.09.2009
	Decision : The representative of the DIPP informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.			

69	Case No.:6/40/80-ALC2/2008	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01610/AM09/	RLA File :31/24/040/00251/AM09/	Lic.No/Date:3110036564 22.12.2008	Defer date: 29.09.2009

70	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 22.09.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 29.09.2009.			
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70	Case No.:8/40/80-ALC2/2008	Party Name:VA TECH ESCHER WYSS FLOVELPVT. LTD.,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01612/AM09/	RLA File :05/24/040/00631/AM09/	Lic.No/Date:0510233247 23.12.2008	Defer date: 29.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 29.09.2009.			

71	Case No.:10/40/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01614/AM09/	RLA File :05/24/040/00565/AM09/	Lic.No/Date:0510233251 23.12.2008	Defer date: 29.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 29.09.2009.			

72	Case No.:1/35/85-ALC3/2008	Party Name:GESTEK ENGINEERING PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/85/050/00243/AM09/	RLA File :05/24/040/00650/AM09/	Lic.No/Date:0510234536 15.01.2009	Defer date: 29.09.2009
	Decision : The committee noted that the DL issued to the exporter was received undelivered . The committee accordingly decided to forward it to RA to serve the DL to firm after verifying the existence of firm, if necessary. The case may be re-listed on 29.09.2009.			

73	Case No.:19/11/80-ALC2/2009	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00136/AM10/	RLA File :03/94/040/00951/AM09/	Lic.No/Date:0310502952 19.01.2009	Defer date: 29.09.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009: - 1. Information in respect of items at S.Nos. 3, 11 & 11(a) of Standard Deficiency Format. 2. Quantity of export product in numbers. 3. Thickness of import item.			

74	Case No.:3/48/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01764/AM09/	RLA File :05/24/040/00706/AM09/	Lic.No/Date:0510235844 05.02.2009	Defer date: 29.09.2009

		03.02.2009	27.07.2009
Decision : The Committee noted that firm has furnished their reply to DGFT as well as DC(MSME). The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.			

75	Case No.:4/48/80-ALC2/2008	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01765/AM09/	RLA File :05/24/040/00707/AM09/	Lic.No/Date:0510235848 05.02.2009	Defer date: 29.09.2009
	Decision : The representative of DHI informed the committee that the firm has been called for personal hearing in their other similar cases on 18.08.2009. The committee therefore advised the representative of DHI to decide this case also based on the discussion to be held during PH. The case may be re-listed on 29.09.2009.			

76	Case No.:7/48/80-ALC2/2008	Party Name:PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01768/AM09/	RLA File :17/24/040/00101/AM09/	Lic.No/Date:1710002402 05.02.2009	Defer date: 29.09.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009: - 1. Weight of component viz. Drilled Bar Stock made out of Incoloy 800H Rod i.e. import item at S.No.2.			

77	Case No.:10/48/80-ALC2/2008	Party Name:KINETIC ENGINEERING LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01771/AM09/	RLA File :31/24/040/00304/AM09/	Lic.No/Date:3110037278 06.02.2009	Defer date: 29.09.2009
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 29.09.2009.			

78	Case No.:11/48/80-ALC2/2008	Party Name:RANGSONS ELECTRONICS PVT LTD	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01772/AM09/	RLA File :07/24/040/00553/AM09/	Lic.No/Date:0710062859 06.02.2009	Defer date: 29.09.2009
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 29.09.2009.			

79	Case No.:12/48/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01773/AM09/	RLA File :03/94/040/00953/AM09/	Lic.No/Date:0310506016 06.02.2009	Defer date: 29.09.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.			

80	Case No.:29/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01790/AM09/	RLA File :61/24/040/00069/AM09/	Lic.No/Date:6110000286 06.02.2009	Defer date: 29.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm with copy to RA for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 29.09.2009.			

81

Case No.:6/48/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case approved												
HQ File :01/80/050/01767/AM09/	RLA File :02/24/040/00259/AM09/	Lic.No/Date:0210122985 06.02.2009													
Decision : The representative of the DIPP present in the meeting informed the committee that he recommended the case based on the reply of the firm wherein they also desired to amend the quantity. The Committee, after deliberating upon the case, decided to forward a copy of firm's reply to RA for their information and ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantities and net export weights of different types of bearing races in the export products may be specified as under: <table><tr><th>Export Product description</th><th>Quantity in Numbers</th><th>Net Export Weight</th></tr><tr><td>Double Extended Cone 42000 Series</td><td>1766 Nos.</td><td>2455 Kgs.</td></tr><tr><td>Naked Cone NP633994-80252</td><td>13498 Nos.</td><td>69380 Kgs.</td></tr><tr><td>Total:</td><td>15264 Nos.</td><td>71835 Kgs.</td></tr></table> 2. Word "relevant" may be prefixed with the description of import item and its quantity may be allowed as 128991 Kgs. inclusive of 97.6% wastage after 20% recovery. The Regional Authority may take necessary action accordingly.				Export Product description	Quantity in Numbers	Net Export Weight	Double Extended Cone 42000 Series	1766 Nos.	2455 Kgs.	Naked Cone NP633994-80252	13498 Nos.	69380 Kgs.	Total:	15264 Nos.	71835 Kgs.
Export Product description	Quantity in Numbers	Net Export Weight													
Double Extended Cone 42000 Series	1766 Nos.	2455 Kgs.													
Naked Cone NP633994-80252	13498 Nos.	69380 Kgs.													
Total:	15264 Nos.	71835 Kgs.													

82	Case No.:5/48/80-ALC2/2008	Party Name:RANGSONS ELECTRONICS PVT LTD	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case close
	HQ File :01/80/050/01766/AM09/	RLA File :07/24/040/00559/AM09/	Lic.No/Date:0710062891 09.02.2009	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

83	Case No.:15/48/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case close
	HQ File :01/80/050/01776/AM09/	RLA File :07/24/040/00610/AM09/	Lic.No/Date:0710062941 10.02.2009	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

84	Case No.:17/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01778/AM09/	RLA File :11/24/040/00073/AM09/	Lic.No/Date:1110019583 10.02.2009	Defer date: 29.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 29.09.2009.			

85	Case No.:18/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01779/AM09/	RLA File :11/24/040/00076/AM09/	Lic.No/Date:1110019584 10.02.2009	Defer date: 29.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 22.09.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 29.09.2009.			

86	Case No.:22/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01783/AM09/	RLA File :09/24/040/00401/AM09/	Lic.No/Date:0910037049 12.02.2009	Defer date: 29.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 29.09.2009.			

87	Case No.:23/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01784/AM09/	RLA File :09/24/040/00408/AM09/	Lic.No/Date:0910037050 12.02.2009	Defer date: 29.09.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.			

	Case No.:24/48/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT.	Meet No/Date:18/80-ALC2/2009	Status:Case deferred
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88		LTD.,	04.08.2009	
	HQ File :01/80/050/01785/AM09/	RLA File :03/95/040/00936/AM09/	Lic.No/Date:0310506902 12.02.2009	Defer date: 29.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 29.09.2009.			

89	Case No.:26/48/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case approved
	HQ File :01/80/050/01787/AM09/	RLA File :03/95/040/00876/AM09/	Lic.No/Date:0310507257 16.02.2009	
	Decision : The Textile Commissioner recommended the case as per GN-4 for Engineering products vide their letter No.9(144)/2009/TXM/Q/03 dated 03/06/2009 wherein they have also advised to consult DHI as Textile Machinery fall under their purview. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of TC's letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

90	Case No.:28/48/80-ALC2/2008	Party Name:ICEM ENGINEERING COMPANY LIMITED,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01789/AM09/	RLA File :03/94/040/01013/AM09/	Lic.No/Date:0310507440 16.02.2009	Defer date: 29.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 22.09.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 29.09.2009.			

91	Case No.:13/37/85-ALC3/2008	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case approved
	HQ File :01/85/050/00266/AM09/	RLA File :05/24/040/00670/AM09/	Lic.No/Date:0510236625 17.02.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words "containing 51800 ltrs. Ion Exchange Resins" may be suffixed with the description of export product. 2. Quantities of import items from S.Nos. 1 to 5 may be allowed as applied for on net to net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

	Case No.:33/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P LTD	Meet No/Date:18/80-ALC2/2009 04 08 2009	Status:Case deferred
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92	HQ File :01/80/050/01794/AM09/	RLA File :09/24/040/00419/AM09/	Lic.No/Date:0910037105 17.02.2009	Defer date: 29.09.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009: - 1. Specific items of export with quantity in number and weight. 2. Information in respect of Sl.No.3,5 & 11 of the Standard Deficiency Format. 3. Break up of tube sheet and flanges in number and weight separately.			

93	Case No.:34/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01795/AM09/	RLA File :09/24/040/00418/AM09/	Lic.No/Date:0910037106 17.02.2009	Defer date: 29.09.2009
Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 29.09.2009.				

94	Case No.:35/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01796/AM09/	RLA File :09/24/040/00414/AM09/	Lic.No/Date:0910037107 17.02.2009	Defer date: 29.09.2009
Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009: - 1. Specification of export product. 2. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format.				

95	Case No.:36/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/01797/AM09/	RLA File :09/24/040/00420/AM09/	Lic.No/Date:0910037108 17.02.2009	Defer date: 29.09.2009
Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 29.09.2009.				

96	Case No.:3/3/80-ALC2/2009	Party Name:ROSE ENGINEERED PRODUCTS INDIA PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00003/AM10/	RLA File :03/95/040/00937/AM09/	Lic.No/Date:0310514295 02.04.2009	Defer date: 18.08.2009
Decision : The DC(MSME) furnished written comments in this case vide their U.O. No.30(17)2009-ME dated 15.07.2009. Since the representative of DC(MSME) was not present in the meeting , Committee decided to defer the consideration only for a short period so as to deliberate the case in the presence of DC(MSME) representative. The case may be re-listed on 18.08.2009.				

Case No.:3/2/85-ALC2/2009	Party Name:SAIKATA POWER PVT LTD	Meet No/Date:18/80-ALC2/2009	Status:Case deferred
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102	Case No.:5/11/80-ALC2/2009	Party Name:ROSE ENGINEERED PRODUCTS INDIA PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00122/AM10/	RLA File :03/95/040/00086/AM10/	Lic.No/Date:0310519689 13.05.2009	Defer date: 18.08.2009
	Decision : The Committee noted that DC(MSME) has already submitted written comments in a similar case of the firm. However, that case was deferred by the Committee for consideration in NC meeting to be held on 18.08.2009. The Committee decided that this case will also be decided based on the other case in the next meeting to be held on 18.08.2009.			

103	Case No.:8/11/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00125/AM10/	RLA File :53/24/040/00001/AM10/	Lic.No/Date:5310008351 20.05.2009	Defer date: 29.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 29.09.2009.			

104	Case No.:2/11/80-ALC2/2009	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00119/AM10/	RLA File :03/94/040/00150/AM10/	Lic.No/Date:0310521734 28.05.2009	Defer date: 29.09.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009: - 1. Information in respect of items at S.Nos. 3, 11 & 11(a) of Standard Deficiency Format. 2. Quantity of export product in numbers. 3. Thickness of import item.			

105	Case No.:3/11/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00120/AM10/	RLA File :61/24/040/00007/AM10/	Lic.No/Date:6110000313 29.05.2009	Defer date: 29.09.2009
	Decision : The committee noted that DL already issued to the firm based on the DHI comments dt. 24.07.2009 and firm's reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 29.09.2009.			

	Case No.:4/11/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case approved
	HQ File :01/80/050/00121/AM10/	RLA File :03/95/040/00910/AM09/	Lic.No/Date:0310521948 29.05.2009	
	Decision : The representative of the DIPP present in the meeting informed the committee that norms of the similar authorization bearing No. No.0310490271 dated 14.10.2008 has been ratified by the NC in its Meeting held on 14.04.2009 and he has recommended the norms of this case based on the aforesaid NC decision. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization on repeat basis as per Advance Authorization No.0310490271 dated 14.10.2008 ratified in NC Meeting held on 14.04.2009 with following modifications:- 1. Net empty export weights of 796.1 MT & 272.9 MT may be specified with the quantities of export products at S.Nos. 1 & 2 respectively (total net			

106	empty export weight 1069 MT).
	2. Weights of 742817 Kgs. and 108146 Kgs. may be specified with the quantities of import items at S.No. 1 & 3 respectively and their quantities may be allowed on net to net basis. 3. Weight of 5035 Kgs & 3252 Kgs. may be specified with the quantities of import items at S.No. 2 & 4 respectively and their quantities may be allowed on net to net basis. 4. Word “Relevant” may be prefixed with the descriptions of import items at S.Nos. 5, 6 & 7. 5. Quantities of import items at Sl.No.5 & 6 may be allowed as applied for i.e. 22129 Kgs. & 62915 Kgs. respectively inclusive of 3 % wastage. 6. Quantity of import item at S.No.7 may be allowed as 1040 mtrs. (7222 Kgs.) inclusive of 2% wastage. 7. Weights of 75.738 MT, 2.2 MT, 1.5 MT, 2 MT, 2.6 MT, 6 MT & 1.5 MT may be added with the quantities of import items at S.Nos. 8, 9, 10, 11, 12, 18 & 20 respectively and their quantities may be allowed on net to net basis. 8. Quantities of import items from S.Nos.13 to 17 may be allowed as applied for. 9. Import item at S.No.19 may be allowed as per Packing Policy. 10. Import item at S.No.20 to be supplied alongwith export product. 11. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.

107	Case No.:11/11/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00128/AM10/	RLA File :03/95/040/00121/AM10/	Lic.No/Date:0310522066 01.06.2009	Defer date: 29.09.2009
Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009: -				
Information in respect of Sl.No.4,5,11 & 13 of the Standard Deficiency Format export product wise.				

108	Case No.:12/11/80-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case closed
	HQ File :01/80/050/00129/AM10/	RLA File :03/95/040/00090/AM10/	Lic.No/Date:0310522086 01.06.2009	
Decision : The committee noted that the subject case was already decided by the NC in its meeting No. 11/10 held on 16.06.2009. The case was listed due to technical error. The committee accordingly decided to withdraw the case from the agenda.				

109	Case No.:14/11/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00131/AM10/	RLA File :03/95/040/00051/AM10/	Lic.No/Date:0310522281 02.06.2009	Defer date: 29.09.2009
Decision : The representative of the DIPP informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.				

110	Case No.:9/11/80-ALC2/2009	Party Name:THE INDURE PVT. LTD	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00126/AM10/	RLA File :05/24/040/00113/AM10/	Lic.No/Date:0510242827 02.06.2009	Defer date: 29.09.2009
	Decision : The DHI has desired some information vide their U.O. No. 3(50)/08-TSW(B) dt. 04.08.2009. The Committee has decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 29.09.2009.			

111	Case No.:15/11/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00132/AM10/	RLA File :05/24/040/00117/AM10/	Lic.No/Date:0510242888 03.06.2009	Defer date: 29.09.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.			

112	Case No.:16/11/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00133/AM10/	RLA File :09/24/040/00062/AM10/	Lic.No/Date:0910038103 03.06.2009	Defer date: 29.09.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009: - 1. Specific items of export with quantity in number and weight. 2. Information in respect of Sl.No.4, 5 & 11 of the Standard Deficiency Format export product wise. 3. Use of ceramic Ferrules and justification of quantity of import (item No. 11). 4. Break up of different types of valves into hand and electric operated (item no. 6).			

113	Case No.:17/11/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00134/AM10/	RLA File :09/24/040/00064/AM10/	Lic.No/Date:0910038105 03.06.2009	Defer date: 29.09.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009: - 1. Specific items of export with quantity in number and weight. 2. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format export product wise. 3. Use of ceramic Ferrules and justification of quantity of import (item No. 20). 4. Break up of different types of valves into hand and electric operated (item no. 17). 5. Break up of raw material / components proposed for import for each export product. 6. Item no. 10 and 11 may be given in numbers. 7. Tube sheet at item no. 13 and 14 may be given both in weight and number.			

114	Case No.:20/11/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00137/AM10/	RLA File :09/24/040/00063/AM10/	Lic.No/Date:0910038107 03.06.2009	Defer date: 29.09.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009: - 1. Specific items of export with quantity in number and weight. 2. Information in respect of Sl.No.3, 5 & 11 of the Standard Deficiency Format export product wise. 3. Use of ceramic Ferrules and justification of quantity of import (item No. 12). 4. Break up of different types of valves into hand and electric operated (item no. 5). 5. Break up of raw material / components proposed for import for each export product. 6. Items covered under export item “components of boiler” may be specified.			

115	Case No.:23/11/80-ALC2/2009	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00140/AM10/	RLA File :61/24/040/00008/AM10/	Lic.No/Date:6110000314 03.06.2009	Defer date: 29.09.2009
	Decision : The Committee noted that hardcopy of firm’s application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 29.09.2009.			

116	Case No.:24/11/80-ALC2/2009	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00141/AM10/	RLA File :61/24/040/00009/AM10/	Lic.No/Date:6110000315 03.06.2009	Defer date: 29.09.2009
	Decision : The Committee noted that hardcopy of firm’s application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 29.09.2009.			

117	Case No.:25/11/80-ALC2/2009	Party Name:IDMC LIMITED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00142/AM10/	RLA File :34/24/040/00032/AM10/	Lic.No/Date:3410024359 03.06.2009	Defer date: 29.09.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.			

118	Case No.:26/11/80-ALC2/2009	Party Name:SPX INDIA PVT.LTD,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00143/AM10/	RLA File :05/24/040/00094/AM10/	Lic.No/Date:0510242998 04.06.2009	Defer date: 29.09.2009

	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DC(MSME) for examination and submission of comments. The case may be re-listed on 29.09.2009.
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119	Case No.:22/11/80-ALC2/2009	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00139/AM10/	RLA File :07/24/040/00077/AM10/	Lic.No/Date:0710065272 05.06.2009	Defer date: 29.09.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 29.09.2009.			

120	Case No.:27/11/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:18/80-ALC2/2009 04.08.2009	Status:Case deferred
	HQ File :01/80/050/00144/AM10/	RLA File :31/24/040/00038/AM10/	Lic.No/Date:3110038751 09.06.2009	Defer date: 29.09.2009
	Decision : The DC(MSME) has desired some information vide their U.O. No. 30(31)2008-ME dt. 30.07.2009. The Committee has decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 29.09.2009.			

S.No. 11

Case No. A-09	M/s. Trumac Engg. Co. P.	HQ F.No.01/80/162/880/AM.09/DES.I	Lic.No. & Date
Meeting No.18/10	Ltd; Ahmedaad	RA F.No.03/95/40/39/2/AM09	0310488667
Date: 04.08.2009		Ratification of norms	dt.01.10.2008

The Textile Commissioner recommended the case as per GN-4 for Engineering products vide their letter No.9(68)/2009/TXM/6 dated 04/06/2009 wherein they have also advised to consult DHI as Textile Machinery fall under their purview. The [DHI representative and other members](#) after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

Copy of TC's letter referred to above may be forwarded to RA.

The Regional Authority may take necessary action accordingly.

S.No 75

Case No. A/R-60	M/s. Alstom Projects India	HQ F.No.01/80/50/1180/AM07/DES.I HQ F.No.01/80/50/00844/AM07/DES.I	Lic.No. & Date
Meeting No. 18/10	Ltd., Vadodara	RA F.No.03/94/40/01100/AM07 RA F.No.03/94/40/00850/AM07	0310414907 dt. 08.01.2007 0310406397 dt. 02.11.2206
Date: 04.08.2009		Revision of norms	

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 29.09.2009.

U.S.T.V.V

Case No. A/R-68	M/s. MPP Technologies P.	HQ F.No.01/80/162/921/AM07/DES.I	Lic.No. & Date
Meeting No. 18/10	Ltd; Bangalore	RA F.No.34/21/40/915/AM07	0710048373
Date: 04.08.2009		Revision of norms	dt.13.11.2006

The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.

S.No.77

Case No. A/R-73	M/s.Magppie International	HQ F.No.01/80/50/695/AM07/DES.I	Lic.No. & Date
Meeting No. 18/10	Ltd; New Delhi	RA F.No.05/24/40/538/AM07	0510191655
Date: 04.08.2009		Revision of norms	dt.25.09.2006

The committee noted that firm has furnished the reply in response to this office letter calling for certain information. The committee decided to examine the reply of the firm on file and place the case before NC in its meeting to be held on 29.09.2009.

S.No.78

Case No. A/R-21	M/s. Patels Airtemp	F.No. 01/80/50/125/AM09/DES.I	Lic.No. & Date	dt.
Meeting No.18/10	(India) Ltd.	R.A. F.No.08/24/40/186/AM08	0810068645	
Date: 04.08.2009			26.11.07	

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 29.09.2009.

S.No.79

Case No. A/R-	M/s. Yashika Boats.	F.No. 01/85/162/184/AM07/DES.I	Lic.No. & Date
Meeting No.18/10		R.A. F.No.01/81/40/0002/AM07	1010023407
Date: 04.08.2009			Dt. 25.04.2006

The DHI furnished written comments in this case vide their U.O. No.3(119)/09-TSW(B)/288 dated 09/07/2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

Copy of DHI letter referred to above may be forwarded to RA.

The Regional Authority may take necessary action accordingly.

S.No.23

Case No. C-04	M/s.Bhukhanwala	F.No. 01/80/162/11/AM10/DES.I	Lic.No. & Date
Meeting No.18/10	Diomond Systems Ltd.	Fixation of Norms	
Date: 04.08.2009			

On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009: -

Copy of KSEZ letter No. KASEZ/100%/EOUII/169/1992-93/VOLIV/ 10569 dt. 27.12.2007 recommending adhoc norms for the product.

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S.No.24

Case No. C-04	M/s.Bhukhanwala	F.No. 01/80/162/11/AM10/DES.I	Lic.No. & Date
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Case No. C-05	M/s.Bhukhanwala	F.No. 01/80/162/12/AM10/DES.I	Lic.No. & Date
Meeting No.18/10	Diamond Systems Ltd.	Fixation of Norms	
Date: 04.08.2009			

On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 29.09.2009: -

1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format export product wise.
2. Unit of each export product.
3. Specific quantity of import and use of each import item in the manufacture of export product.
4. Placement of items of import.

S.No.25

Case No. C-06	M/s. Powermaster	F.No. 01/80/162/237/AM10/DES.I	
Meeting No.18/10	Engineers Pvt. Ltd.	Clarification about DEPB Entry	
Date: 04.08.2009			

The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 29.09.2009.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPPI)
Member

(B. D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman